

THE PRESIDENT'S PENSION (AMENDMENT) ACT, 1985

No. 77 OF 1985

An Act further to amend the President's Pension Act, 1951

[26th December, 1985.]

BE it enacted by Parliament in the Thirty-sixth Year of the Republic of India as follows:—

1. (1) This Act may be called the President's Pension (Amendment) Act, 1985.

Short title and commencement.

(2) It shall come into force on such date¹ as the Central Government may, by notification in the Official Gazette, appoint.

30 of 1951

2. In the long title to the President's Pension Act, 1951 (hereinafter referred to as the principal Act), for the words "for the payment of", the words "for the emoluments of the President and for" shall be substituted.

Amendment of long title.

3. In section 1 of the principal Act, for the word "Pension", the words "Emoluments and Pension" shall be substituted.

Amendment of section 1.

4. In the principal Act, after section 1, the following section shall be inserted, namely:—

Insertion of new section 1A.

"1A. There shall be paid to the President by way of emoluments fifteen thousand rupees per mensem."

Emoluments of the President.

5. In section 2 of the principal Act, in sub-section (1), for the words "fifteen thousand rupees", the words "thirty thousand rupees" shall be substituted.

Amendment of section 2.

¹26-12-1985; vide Notification No. G.S.R. 938 (E), dated 26-12-1985, Gazette of India Extraordinary, Part II, section 3(i).